



सीमाशुल्कआयुक्त (एनएस – III) कार्यालय
OFFICE OF THE COMMISSIONER OF CUSTOMS, NS-III
मूल्यनिरूपणमुख्य (आयात) APPRAISING MAIN (IMPORT)
जवाहरलालनेहरूसीमाशुल्कभवन, न्हावाशेवा,
JAWAHAR LAL NEHRU CUSTOM HOUSE, NHAVA-SHEVA
ता. उरण., TAL-URAN, जिलारायगड / RAIGAD – 400 707, महाराष्ट्र
MAHARASHTRA
(e-mail: aeocell.jnch@gov.in; Telephone No.022-27244779)

F.No.S/22-Gen-920/2017-18 AEO Cell

Dated: 04.01.2019

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R. K. Puram, New Delhi – 110 066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi – 110 002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K. Puram, New Delhi – 110 066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi – 110 002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hall, New Marine Lines, Mumbai – 400 020.
6. All Chief Commissioners, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub.: Legal verification of AEO application under AEO program regarding.

Please refer to the letter F.No.450/179/2009-Cus IV (Pt) dated 02.01.2017 issued by the Director Customs and the letter F. No.1380/65/2016 dated 11.01.2017 of PM AEO DGPM on the above subject matter and Para iv of CBEC Cir 03/2018 dt.17.01.2018 (available on CBEC website (**Home -> Departmental Officers -> System / Home -> Public Information -> Indian AEO Programme**)).

The **Importer/Exporter/Custodian/ Customs Broker**, as per the attached list have applied for AEO-T1, T2 & LO status:

It is requested that details as mentioned below against the above applicant and its Director / Proprietor/Partner Person entities may be sent to this office on this office e-mail id: aeocell.jnch@gov.in within 14 days from date of issue/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No.33/2016 dated 22.07.2016.

In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

Yours faithfully,

-sd-

(R.K. Singh)

Addl. Commissioner of Customs,
AEO Cell, JNCH, NhavaSheva.

Encl: As above.

Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, JeevanBharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi – 110 001.
2. The J. S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.

AEO-LO

1	M/s Modern Cargo Services Pvt. Ltd. Plot-14, Bapa house, Plot No-14, 3 rd Floor, Bapa House, Andheri Kurla Road, Mumbai-400072	11/881	Firdos Fali Fanibanda
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